

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 28025/2024

(Arising out of impugned final judgment and order dated 29-03-2024 in CRR No. 567/2023 passed by the High Court of Judicature at Allahabad)

MOHAMMAD ARIF

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.176434/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.176436/2024-EXEMPTION FROM FILING O.T. and IA No.176425/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 14-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s)

Mr. Hum Nashin Ahmed, Adv.
Mr. Imran Alam, Adv.
Mr. Prakash Kumar Singh, Adv.
Mr. Ushakar Mishra, Adv.
Mr. Javed Saifi, Adv.
Ms. Farkhunda Kaunain, Adv.
Ms. Sharaf Hasan, Adv.
Mr. Amit Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Applications for exemption from filing a certified copy of the impugned judgment and exemption from filing official translation are allowed.

Delay condoned.

Issue notice returnable on 20th September, 2024.

Liberty is granted to serve the standing counsel for the respondent-State, in addition.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER